

Bill No. 227 of 2019

THE CONSUMER PROTECTION (AMENDMENT) BILL, 2019

By

DR. SANJAY JAISWAL, M.P.

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BILL

to amend the Consumer Protection Act, 2019.

BE it enacted by Parliament in the Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Consumer Protection (Amendment) Act, 2019.

Short title
and
commencement.

(2) It shall come into force on such date as the Central Government may, by a notification in the Official Gazette, appoint.

35 of 2019. 5

2. In section 2 of the Consumer Protection Act, 2019, in sub-section (42), after the word “insurance,”, the words “legal services provided by or availed of from advocates,” shall be inserted.

Amendment
of section 2.

STATEMENT OF OBJECTS AND REASONS

The Consumer Protection Act, 2019 was enacted to provide for better protection of the interests of consumers for the services rendered to them. However, the services rendered by lawyers or advocates are not covered under the purview of the Act despite the fact that they provide professional service to their clients. The inclusion of services of Lawyers or Advocates under this Act will not only make the Advocates accountable to their client but will also improve the delivery of services. The Bill, therefore, seeks to amend the Consumer Protection Act, 2019 with a view to include the services of Advocates within the purview of this act.

Hence this Bill.

NEW DELHI;
July 12, 2019.

SANJAY JAISWAL

ANNEXURE

EXTRACTS FROM THE CONSUMER PROTECTION ACT, 2019

[No. 35 OF 2019]

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2. In this Act, unless the context otherwise requires,— Definitions.

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(42) 'service' means service of any description which is made available to potential users and includes, but not limited to, the provision of facilities in connection with banking, financing, insurance, transport, processing, supply of electrical or other energy, telecom, boarding or lodging or both, housing construction, entertainment, amusement or the purveying of news or other information, but does not include the rendering of any service free of charge or under a contract of personal service.

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further to amend the Consumer Protection Act, 2019.

(Dr. Sanjay Jaiswal, M.P.)